

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CA 222/2001

DATE OF ORDER : 6.3.2008

K.L. Meena son of Shri B.R. Meena presently working as Secretary, Public Health Engineering Department, Secretariat, Jaipur.

... Applicant,

VERSUS

1. Union of India through the Accountant General, Central Revenue, AGCR Building, 4th Floor, Indra Prasta Estate, New Delhi.
2. The Pay and Accounts Office, Intelligence Bureau, New Delhi.
3. The Controller of Accounts, Intelligence Bureau, New Delhi.

... Respondents.

None present for the applicant.

Ms. Shalini Sheoran, Proxy counsel for  
Mr. Bhanwar Bagri, Counsel for the respondent No. 1.

Mr. S.K. Agarwal, Proxy counsel for  
Mr. Sanjay Pareek, Counsel for the respondents Nos. 2 & 3.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed the present application whereby praying for the following reliefs:-

"Your humble applicant claims that the respondent should be commanded with appropriate directions to the effect that the entire amount of PF so deducted from the salary of the applicant while he was in service with the Intelligence Bureau alongwith accumulated interest be transferred to the New GPF Account of the present applicant with the AG Rajasthan and on account of the delay and harrassment caused to the applicant in that regard, the applicant should be paid special damages alongwith cost of this litigation which had to be initiated by the applicant on account of the inaction on the part of the respondents."

"Any other relief which this Hon'ble Court may deem just and proper in the facts and circumstances of the case may also kindly be ordered in favour of your humble applicant."

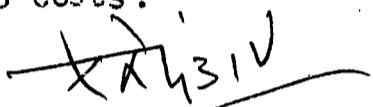
2. During the pendency of the OA, the learned counsel for the respondents nos. 2 & 3 has placed on record a copy of the letter dated 01.03.2008 whereby stating that the entire amount has been paid to the applicant and the OA has become infructuous.

42

3. The matter was adjourned for 8.30.2003 to verify this fact on the prayer of the learned counsel for the applicant. The learned counsel for the applicant has not controverted this position.

4. In the facts and circumstances of this case, we are of the view that the present OA has become infructuous and is accordingly disposed of. In case the applicant is still aggrieved on account of non payment of any of the amount admissible under the rules, in that eventuality liberty is reserved to him to file appropriate application.

5. The OA is disposed of accordingly with no order as to costs.

  
(A.K.BHANDARI)  
MEMBER (A)

  
(M.L.CHAUHAN)  
MEMBER (J)